1 2	3	4	5
78. Broad-tatied Grassbird	Schoenicola platyurus	Sylviiadae	VU
79. Marsh Babbler	Pellorneum palustre	Timaliidae	VU
80. Rusty-throated Wren- babbler	Spelaeornis badeigularis	Timaliidae	VU
81. Tawny-breasted Wren- babbler	Spelaeornis longicaudatus	Timaliidae	VU
82. Snowy-throated Babbler	Stachyris oglei	Tirnaliidae	VU
83. Jerdon's Babbler	Chrysomma altirostre	Timaliidae	VU
84. Slender-billed Babbler	Turdoides longirostris	Timaliidae	VU
85. Bugun Liocichla	Liocichla bugunorum	Timaliidae	VU
86. Black-breasted Parrotbill	Paradoxornis flavirostris	Timaliidae	VU
87. Grey-sided Thrush	Turdus feae	Turdidae	₩Ū

CR = Critically Endangered; EN = Endangered; VU = Vulnerable

Enactment of Water Prevention and Control of Pollution Act, 1974

953. SHRI M.P. ACHUTHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether following the Stockholm Declaration of June, 1972, under Article 253 of the Constitution, Government has enacted the Water Prevention and Control of Pollution Act of 1974;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor;
- (d) whether it is a fact that the enactment of the Water Prevention and Control of Pollution Act, 1974, under Article 252(2) of the Constitution pursuant to resolutions passed by 12 States under Article 252(1) denude the said States of legislative power to enact similar legislation pertaining to water pollution or to amend or repeal any provisions of the Water Prevention and Control of Pollution Act, 1974; and
 - (e) if so, the details thereof and the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Water (Prevention and Control of Pollution) Act, 1974 was enacted, pursuant to Article 252 of the Constitution of India which *inter*-

alia, confers power to the Parliament to enact a law on a subject falling in the State List (List-II). The provisions in the said article provide that if two or more State by consent authorize the Parliament to enact a law on State subject, the same can be enacted by the Parliament. Such law can also be adopted by any other State by passing a resolution to that effect by all the House of the legislature of those States.

(d) and (e) As per the provisions of Article 252(2), any Act passed by the Parliament under Article 252(1) may be amended or repealed by an Act of Parliament passed or adopted in like manner but shall not be amended or repealed by an Act of the legislature of that State.

Reimbursement to Gujarat for cleaning of Coast line

954. SHRI KANJIBHAI PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Government has reimbursed the expenditure incurred by the State for the cleaning the Sea Coast in Gujarat;
 - (b) if not, the reasons for the delay; and
- (c) what action has been taken against oil companies operating their facilities at Mukta-Panna basin and responsible for the Oil Spillage?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Government has not received any reimbursement claim from the State Government of Gujarat.

(c) It has not been established that the oil spills originate from the Mukta-Panna basin oil fields.

Divergent views on release of Bt. brinjal

955. SHRI MOINUL HASSAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there are divergent views between the Ministry of Agriculture and Ministry on the release of Bt. brinjal;
 - (b) if so, how does Government seek to resolve this issue; and
 - (c) what are the challenges if such crop were to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) There is a general agreement within the concerned Ministries that biotechnology is an important tool for raising agricultural productivity and ensuring food security. At the same time, it must be ensured that it has no adverse effects on human and animal health and bio-diversity. The Ministry of Agriculture and Indian Council of